

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502

IB-657/ND/2021

IA/5258/2022

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.12.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Ms. Riddhi Jain, Advs.

For the Respondent : Mr. Lokesh Malik, Adv.

ORDER


Heard the submissions made by Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor has submitted that the main counsel/arguing counsel is on his legs before the NCLAT and prayed for grant of an adjournment. It is made clear that if the main counsel/arguing counsel is not available on the next date of hearing, Ld. Counsel on record is directed to argue the matter. List the matter on **05.01.2023.**

IA/5258/2022:-

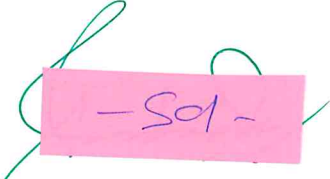
This is an application under Rule 11 of NCLT Rules, 2016 inter-alia seeking impleadment of Applicant as Financial Creditor in the matter IB/657/ND/2021 (Section 7 of IBC, 2016). We have heard the submissions



made by Ld. Counsel on record, who submitted that he received instruction from his client to withdraw the present application. Therefore, he prayed for grant of leave of the Tribunal to permit him to withdraw the application. The leave prayed for is granted. The present application is therefore **dismissed as withdrawn.**


17.12.22
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Amit Tiwari


(P.S.N. PRASAD)
MEMBER (J)